

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.414
IA/382/ND/2023 in Appeal No. 224/252/ND/2022

IN THE MATTER OF:

M/s. Kathuria Hospitality Private Limited	...	Appellant
Versus		
Registrar Of Companies, Nct Of Delhi & Haryana & Ors.	...	Respondent

Under Section 252

Order delivered on 04.06.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant	:	
For the ROC	:	Adv. Jyoti Khurana

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Appellant is present physically. Ld. Counsel for the ROC is present through VC and submitted that they have filed the report, however it is not on board. Let steps be taken to cure the defects, if any, and take necessary steps to upload the same on the DMS portal. No representation on behalf of Income Tax Department. As a last and final opportunity to the Income tax Department to file their report within ten days. List the matter on **23.07.2024**.

-SD-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)